

16

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH :
AT HYDERABAD.

O.A.NO.400/99.

DATE OF ORDER: 26-3-1999.

BETWEEN :

T. SREERAMULU

.. APPLICANT

A N D

Senior Administrative Officer,
Central Research Institute
for Dryland Agriculture,
Santoshnagar, Hyderabad.

.. RESPONDENT ..

Counsel for Applicant : Mr. G. Ravi Mohan

Counsel for Respondent : Mr. N.R. Devaraj, SC.

CORAM:

The Honourable Mr. Justice D.H. Nasir, Vice-Chairman.

The Honourable Mr. H. Rajendra Prasad, Member(Admn.).

O R D E R.

Justice D.H. Nasir, VC :

The applicant seeks reinstatement with continuity of service and all other consequential benefits in this O.A. and to obtain a declaration that the termination order dated 23.5.1997 and the office order dated 22.11.1994 passed by the Senior Administrative Officer in Central Research Institute for Dryland Agriculture, Santosh Nagar, Hyderabad, are illegal and void.

2. A very short question which arises for our consideration in this O.A. is, whether such reinstatement could be ordered even in case of an incumbent who was appointed on ad hoc basis for a particular Project.

3. In 1994 the applicant was appointed in the respondent-organisation (Central Research Institute for Dryland Agriculture) on a consolidated pay of Rs.1200/- per month as Junior Research Fellow. However, his services were illegally terminated, according to the applicant, by office order dated 23.5.1997 without any prior notice. The learned counsel Mr. N.R. Devaraj for the respondent vehemently

argued that the applicant's appointment was purely on ad hoc basis for the Indo-US Project for a period of 206 days i.e. upto 31.5.1995 on the terms and conditions as stipulated in the offer of appointment dated 25.10.1994 which was accepted by the applicant. By office order dated 29.5.1995 issued by the Senior Administrative Officer, the applicant was informed that in view of the approval for extension of Indo-US Project for two years from 1.6.1995 to 31.5.1997, the officials working under the said Project will continue in their respective positions until further orders or till closure of the Project, whichever was earlier. By a further office order dated 23.5.1997 the respondent stated that since the tenure of the Indo-US Project would expire in the afternoon of 31st May, 1997, the services of six officials including the applicant were terminated.

4. Counter affidavit has not been filed by the respondent in this O.A. However, the submission made by the learned counsel Mr. Devraj for the respondents that the applicant was appointed purely on temporary basis under Indo-US Project could every well be gathered from the annexures accompanying the OA.

5. We are not inclined to disagree with the submissions made by the learned counsel Mr. Devaraj that the applicant was not required to be given any notice and no reasons need be cited if the Project for which the applicant was appointed had come to an end. Since the applicant was not a regular employee of the respondent-institute it is true that no notice of termination need be served and no reasons need be cited for terminating his services and therefore, the O.A. deserves to be dismissed at the admission stage. The O.A. is accordingly dismissed at the admission stage itself. No costs.

H. RAJENDRA PRASAD
MEMBER(A)

D. H. NASIR
VICE-CHAIRMAN.

DATED THE 26th MARCH, 1999.

DJ/

*Amrit
16/3/99*